

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 52
(TO BE ANSWERED ON THE 29th January 2026)
FLIGHT CANCELLATIONS

52. SHRI K C VENUGOPAL

KM. SUDHA R

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the total number of flights cancelled by airlines operating in India during the month of December along with the details of the overall number of passengers affected, airline-wise;
- (b) the key factors contributing to this crisis or other lapses identified by the Directorate General of Civil Aviation (DGCA);
- (c) whether any penalties or fines have been imposed on such airlines by the DGCA for violations of passenger rights and safety norms and if so, the details thereof;
- (d) whether the Government proposes to refund the passengers for exorbitant fares charged by airlines during this crisis before the Ministry of Civil Aviation issued a temporary cap on the fares and if so, the details thereof; and
- (e) whether the Government also proposes to bring in a permanent cap on the maximum fares that can be charged by airlines respective to the sectors so as to safeguard the rights of passengers and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

(Shri Murlidhar Mohol)

- (a) : Total number of flights cancelled by airlines during the month of December 2025 and the number of passengers affected due to the cancellation, as submitted by the airlines is

placed at Annexure. (b): The primary causes for the disruption were over-optimisation of operations, inadequate regulatory preparedness along with deficiencies in system software support and shortcomings in management structure and operational control on the part of M/s IndiGo. Additionally, during December 2025, a considerable number of flights were cancelled by all airlines, due to adverse weather related issues.;

(c): Details of actions taken by DGCA are as follows:

- i. DGCA issued caution and warning to senior management of M/s IndiGo for deficiencies in oversight, planning and implementation of revised FDTL norms, directed removal of the concerned SVP from operational responsibilities, and instructed the airline to take further action and submit a compliance report.;
- ii. A one-time financial penalty of Rs. 22.20 crore was imposed on M/s IndiGo Airlines under Rule 133A of the Aircraft Rules, 1937.;
- iii. Indigo has further been directed to furnish a bank guarantee of Rs. 50 crore in favour of DGCA to ensure compliance with directives and long-term systemic corrective measures.;

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(d) & (e): With the repeal of the Air Corporation Act in March 1994, airfares have not been regulated by the Government; however, the Government maintains oversight and intervenes in exceptional circumstances to prevent opportunistic pricing. Airlines are permitted to fix fares as per market dynamics in accordance with Rule 135 of the Aircraft Rules, 1937, with DGCA's Tariff Monitoring Unit monitoring fares on selected routes. Fares charged prior to the Ministry's Order No. 01/2025 dated 06 December 2025 were within the airlines' prescribed tariffs, and passengers charged in excess of the capped fares after its implementation are eligible for refunds. *****

Annexure

Details of flights cancelled and passenger's affected-December, 2025

December 2025		
Airlines	No. of flights cancelled	No. of passengers affected
Alliance Air	63	2463
Air India Group	924	43278
Akasa Air	39	5673
Indigo	5689	902384
Spice Jet	79	11929
Fly91	8	343
Indiaone Air	71	408
Star Air	17	386
Total	6890	966864